

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 32/RP/2023

Subject : Petition under Section 94 of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking review of this Commission's order dated 1.8.2023 in Petition No.258/MP/2019.

Petitioner : Jhajjar Power Limited (JPL)

Respondents : Tata Power Trading Co. Ltd. and Anr.

Date of Hearing : **4.4.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Aniket Prason, Advocate, JPL
Ms. Akanksha Tanvi, Advocate, JPL
Ms. Archita Kashyap, Advocate, JPL
Ms. Sriya, JPL
Shri Venkatesh, Advocate, TPTCL
Shri Vedant Choudhary, Advocate, TPTCL
Shri Bharath Gangadharan, Advocate, TPTCL
Shri Nipun Sharma, Advocate, TPDDL
Ms. Parichita Chowdhury, Advocate, TPDDL
Shri Rishabh Sehgal, Advocate, TPDDL
Ms. Kamyia Sharma, Advocate, TPDDL

Record of Proceedings

At the outset, the learned proxy counsel for Respondent No.2, TPDDL, prayed for an adjournment on the ground of arguing counsel being occupied in a part-heard matter before the Appellate Tribunal for Electricity. Learned proxy counsel alternatively also submitted that in the event the Commission proceeds to hear the matter, TPDDL may be allowed another opportunity to make the oral submissions in the matter. Learned counsel for the Review Petitioner did not object to any of the alternative suggestions made by the learned proxy counsel for TPDDL.

2. Considering the submissions made by the learned counsel for the Respondent, TPDDL and the Review Petitioner, the Commission adjourned the matter.

3. The Review Petition will be listed for hearing on **29.8.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

